

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTH ZONE BENCH, CHENNAI**

Original Application No. 274 of 2024

**IN THE MATTER OF:**

Tribunal on its own motion – SUO MOTU  
based on the News item published in  
Dinamalar Chennai Edition dated  
25.09.2024, titled “Dumping of 05 tons of  
medical waste in Pallavaram Eri”

**Vs.**

The Chief Secretary to Govt. of Tamil Nadu and 8 Ors.

...Respondents

**REJOINDER FILED BY THE 5<sup>TH</sup> RESPONDENT TO THE ADDITIONAL REPLY  
OF THE 9<sup>TH</sup> RESPONDENT DATED 22.07.2025**

I, Mr. B.S Vidhyasagar, aged about 47 years, having office at No.4/112, Mount Poonamallee Road, Manapakkam, Chennai 600 089, do hereby solemnly affirm and sincerely state as follows:

1. I am the Chief Financial Officer of M/s. MIOT Hospitals Private Limited which is the 5<sup>th</sup> Respondent to the O.A No. 274 of 2024. I state that in my official capacity, I am acquainted with the facts of the present case. I have perused the records, and I am competent and authorized to swear this Rejoinder on behalf of the 5<sup>th</sup> Respondent herein.
2. Except for the matters explicitly admitted in this Rejoinder, all other allegations in the additional reply filed by the 9<sup>th</sup> Respondent (“**Additional Reply**”) before this Hon’ble Tribunal on 22.07.2025 shall be considered as categorically denied by the 5<sup>th</sup> Respondent.

**For MIOT HOSPITALS (P) LTD.**



**AUTHORISED SIGNATORY**

For MIOT HOSPITALS (P) LTD.

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**A. Para-wise Rejoinder to the 9<sup>th</sup> Respondent's Additional Reply:**

3. The 5<sup>th</sup> Respondent vehemently denies the 9<sup>th</sup> Respondent's averment in Para No. 01 of the Additional Reply that the GPS tracking data of its collection vehicle used for Bio Medical Waste collection and transportation from the 5<sup>th</sup> Respondent's hospital ("**Collection Vehicle**") on 24.09.2024 establishes that the Collection Vehicle did not go near the illegal dumping site in Pallavaram Eri. The 5<sup>th</sup> Respondent humbly submits that the GPS tracking data of the Collection Vehicle dated 24.09.2024 is not relevant to the present case.
4. The 5<sup>th</sup> Respondent submits that the 9<sup>th</sup> Respondent has cleverly produced the GPS tracking data selectively for the date on which the alleged Bio Medical Waste was found along the Radial Road, near Periya Eri, Pallavaram ("**Site**") i.e., 24.09.2024 instead of the date on which the alleged Bio Medical Waste was dumped at the Site i.e, 23.09.2024 and possibly earlier than 23.09.2024.
5. Moreover, the 9<sup>th</sup> Respondent has produced the GPS tracking data only for one of its collection vehicles namely Vehicle Number TN11AQ9972, without providing the GPS Tracking Data for all the collection vehicles owned and operated by the 9<sup>th</sup> Respondent, for this Hon'ble Tribunal to examine the involvement of the 9<sup>th</sup> Respondent in the alleged Bio Medical Waste found at the Site. In any case, the 9<sup>th</sup> Respondent could have also used a collection vehicle not owned by them or one owned by them but without GPS tracking facility to illegally dump the alleged Bio Medical Waste at the Site. Therefore, 5<sup>th</sup> Respondent submits that the 9<sup>th</sup> Respondent's reliance on the movement of one Collection Vehicle is mischievous and does not reveal the full picture.

**For MIOT HOSPITALS (P) LTD.**



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6. It is on record that at 07:45 AM on 24.09.2024, the 5<sup>th</sup> Respondent received a call from a Sanitation Officer of the Tambaram Corporation (8<sup>th</sup> Respondent) alleging that Bio-Medical Waste belonging to the 5<sup>th</sup> Respondent had been dumped at the Site. The 5<sup>th</sup> Respondent states that since the alleged Bio Medical Waste at the Site was found during the early hours of 24.09.2024, the same would have been dumped prior to 24.09.2024. This being the case, examining the GPS tracking data of the Collection Vehicle from 24.09.2024 to determine the liability of the 9<sup>th</sup> Respondent is a futile exercise that has been undertaken by the 9<sup>th</sup> Respondent to wilfully mislead this Hon'ble Tribunal.
7. The 5<sup>th</sup> Respondent humbly submits that the 9<sup>th</sup> Respondent should be put to strict proof of its averments in Para No. 02 of the Additional Reply.
8. The 5<sup>th</sup> Respondent states that Para No. 03 and 04 of the 9<sup>th</sup> Respondent's Additional Reply are not relevant to the present case for the reasons cited above and do not warrant a reply from the 5<sup>th</sup> Respondent.
9. The 5<sup>th</sup> Respondent vehemently denies the 9<sup>th</sup> Respondent's allegation in Para No. 05 of the Additional Reply that the GPS tracking data of the Collection Vehicle for 24.09.2024 disproves the 9<sup>th</sup> Respondent's involvement with the alleged illegal dumping of Bio Medical Waste at the Site.
10. The 5<sup>th</sup> Respondent vehemently denies the 9<sup>th</sup> Respondent's allegation in Para No. 06 of the Additional Reply that the GPS tracking data of the Collection Vehicle produced before this Hon'ble Tribunal establishes that the Collection Vehicle maintained direct

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routes from the collection points to the 9<sup>th</sup> Respondent's facility on the date of the incident. The 5<sup>th</sup> Respondent humbly submits that the date of the incident is not 24.09.2024 as claimed by the 9<sup>th</sup> Respondent in the Additional Reply. The date of the incident, i.e, the date of the alleged dumping of Bio Medical Waste at the Site is 23.09.2024 and earlier.

11. The 5<sup>th</sup> Respondent vehemently denies the 9<sup>th</sup> Respondent's allegation in Para No. 07 of the Additional Reply that the GPS tracking data of the Collection Vehicle on 24.09.2024 exonerates the 9<sup>th</sup> Respondent from any involvement in the alleged dumping of the Bio Medical Waste at the Site. As stated earlier, the GPS tracking data of the Collection Vehicle from 24.09.2024 is not relevant to the present case since the alleged Bio Medical Waste at the Site was dumped prior to 24.09.2024.
12. Moreover, the 9<sup>th</sup> Respondent has also relied on an inspection report of the 4<sup>th</sup> Respondent in Para No. 07 of its Additional Reply to claim that the 9<sup>th</sup> Respondent is innocent. The 9<sup>th</sup> Respondent should be put to strict proof of the inspection report and should bring the same on record for the benefit of this Hon'ble Tribunal.
13. Furthermore, the liability of the 9<sup>th</sup> Respondent is not constrained to the alleged Bio Medical Waste found at the Site. The 9<sup>th</sup> Respondent is also answerable to this Hon'ble Tribunal for the issuance of illegal collection receipt dated 24.09.2024 alleging that 200 Kgs of Bio Medical Waste belonging to the 5<sup>th</sup> Respondent was collected from the Site when no Bio Medical Waste belonging to the 5<sup>th</sup> Respondent was present at the Site.

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**For MIOT HOSPITALS (P) LTD.**

  
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14. The 5<sup>th</sup> Respondent states that the 9<sup>th</sup> Respondent's prayer in Para Nos. 08 and 09 of the Additional Reply ought to be rejected since the GPS tracking data of the Collection Vehicle produced by the 9<sup>th</sup> Respondent is irrelevant, inaccurate and misleading.
15. In light of the above, the 5<sup>th</sup> Respondent humbly prays that this Hon'ble Tribunal may be pleased to reject the false averments of the 9<sup>th</sup> Respondent's Additional Reply dated 21.07.2025 as irrelevant and misleading and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case and thus render justice.

**For MIOT HOSPITALS (P) LTD.**

  
**DEPONENT  
AUTHORISED SIGNATORY**

Dated at Chennai on this the 04<sup>th</sup> day of September, 2025

  
MS 4162/22

Counsel for the 5<sup>th</sup> Respondent

#### **VERIFICATION**

I, Mr. B.S Vidhyasagr, Chief Financial Officer of the 5<sup>th</sup> Respondent above named do hereby declare that the facts stated above are true and correct to the best of my knowledge and belief.

Verified at Chennai on this the 04<sup>th</sup> day of September, 2025

**For MIOT HOSPITALS (P) LTD.**

  
**5<sup>th</sup> Respondent  
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**Rejoinder filed by the 5<sup>th</sup> Respondent to  
the 9<sup>th</sup> Respondent's Additional Reply  
dated 22.07.2025**

P.S. Suman (Ms. 924/2003)  
S. Dhakshin Kumar (4201/2022)  
Huda S (4162/2022)

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**COUNSEL FOR THE  
5<sup>th</sup> RESPONDENT**